

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**LOK SABHA**

**UNSTARRED QUESTION NO.348**

**TO BE ANSWERED ON MONDAY THE 24<sup>TH</sup> JUNE, 2019**  
**ASHADHA 3, 1941 (SAKA)**

**INCLUSION OF PETROL AND DIESEL UNDER GST**

**348. PROF. SAUGATA ROY:  
SHRI ANTO ANTONY:**

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has any plan to bring petrol, petroleum products and diesel under the purview of Goods and Services Tax (GST);

(b) if so, the details thereof and the steps taken by the Government in this regard; and

(c) if not, the reasons therefor?

**ANSWER**

**MINISTER OF FINANCE**  
**(Ms. NIRMALA SITHARAMAN)**

**(a), (b) and (c):** As per Article 279 A (5) of the Constitution, the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). As per the section 9(2) of the CGST Act, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council has not made any recommendation for inclusion of petroleum products under GST.

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